

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1530
TO BE ANSWERED ON 27.11.2019**

RAIL DEVELOPMENT AUTHORITY

1530. SHRI RAJENDRA AGRAWAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has constituted the Rail Development Authority for management and regulation of India Railways;**
- (b) if so, the details thereof including its structure and current constitution;**
- (c) whether the authority has powers of price fixation and regulation of non-fare revenue; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (d) : No, Sir. The Government has approved the setting up of Rail Development Authority (RDA). The role/mandate of RDA, interalia, includes providing expert advice to Government to make informed decision on :-

- (i) Pricing of services commensurate with costs;**
- (ii) Measures for enhancement of non-fare Revenue;**

- (iii) Protection of consumer interests, by ensuring quality of service and cost optimization;**
- (iv) Promoting competition, efficiency and economy;**
- (v) Encouraging market development and participation of stakeholders in the rail sector and for ensuring a fair deal to the stakeholders and customers;**
- (vi) Creating positive environment for investment;**
- (vii) Promoting efficient allocation of resources in the Sector;**
- (viii) Benchmarking of service standards against international norms and specify and enforce standards with respect to the quality, continuity and reliability of services provided by them;**
- (ix) Providing framework for non-discriminatory open access to the Dedicated Freight Corridor (DFC) infrastructure and others in future;**
- (x) Suggesting measures to absorb new technologies for achieving desired efficiency and performance standards; and**
- (xi) Suggesting measures for human resource development to achieve any of its stated objectives.**